



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 11
Vol. XI

തിരുവനന്തപുരം,
ബുധൻ

Thiruvananthapuram,
Wednesday

2022 ആഗസ്റ്റ് 17
17th August 2022

1198 ചിങ്ങം 1
1st Chingam 1198

1944 ശ്രാവണം 26
26th Sravana 1944

നമ്പർ
No.

2725

SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 14823/Legn.1/2022/Leg.

Dated, Thiruvananthapuram, 17th August, 2022

The Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Bill, 2022 together with the Statement of Objects and Reasons, the Financial Memorandum and the Memorandum regarding Delegated Legislation is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M Basheer,
Secretary.



**THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS
RESPECTS CERTAIN CORPORATIONS AND COMPANIES) AMENDMENT BILL, 2022**

A

BILL

further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Act, 2022.

(2) It shall come into force on such date as the Government may, by notification in the Gazette, appoint.

2. *Amendment of section 2.-* In section 2 of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970) (hereinafter referred to as the principal Act), in clause (a), the words, figures and brackets “or the Kerala Non-Resident Keralites' Welfare Board constituted under section 9 of the Non-Resident Keralites' Welfare Act, 2008 (10 of 2009)” shall be inserted at the end, before the symbol “;”.

3. *Validation.-* (1) Notwithstanding the cessation of operation of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Ordinance, 2022 (13 of 2022) (hereinafter referred to as the said Ordinance) on the 8th day of August,



2022,-

(a) anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act;

(b) anything done or any action taken after the cessation of operation of the said Ordinance and before the date of publication of this Act in the Gazette, which could have been done or taken under the principal Act as amended by the said Ordinance, had it not been ceased to operate, shall be deemed to have been done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Kerala Non-Resident Keralites' Welfare Board was constituted on 2009 in accordance with the Non-Resident Keralites' Welfare Act, 2008 (10 of 2009). In exercise of the powers conferred by section 12 of the said Act, 23 posts were created in the Kerala Non-Resident Keralites' Welfare Board as per G.O.(Ms.)No.4/2010/NORKA, dated 20.12.2010. As per sub-section (3) of section 12 of the Act, the Kerala Service Rules (Part I & II) is applicable to the existing posts of the Board. Subject to these provisions, Government may, as per sub-section (2) of section 12 of the Act, determine the method of appointment, salary, other benefits and other terms of service of the Chief Executive Officer and other Officers. Thus the draft Special Rules were formulated and the Subject Committee approved the draft Rules with the suggestion to include an amendment to the provision that the direct appointment to the post should be through Public Service Commission.

2. As the Kerala Non-Resident Keralites' Welfare Board is not currently included in the Kerala Public Service Commission (Additional Functions as respects Certain Corporations and Companies) Act, 1970, the Government have decided to amend the said Act to include the Board within the purview of the said Act.

3. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Public Service Commission (Additional Functions as respects Certain Corporations and Companies) Ordinance, 2021 was promulgated by the Governor of Kerala on the 13th day of September, 2021 and the same was published as Ordinance No.138 of 2021 in the Kerala Gazette Extraordinary No.2691 dated 15th September, 2021.



4. The said Ordinance was promulgated as Ordinance No.141 of 2021 on the 13th day of November, 2021. A Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No.90 and the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 18th day of February, 2022 and ended on the 18th day of March, 2022. In order to keep alive the provisions of the said Ordinance, said Ordinance was promulgated as Ordinance No.13 of 2022 on the 31st day of March, 2022. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 27th day of June, 2022 and ended on the 21st day of July, 2022.

5. As per the provisions of sub-clause (a) of clause (2) of Article 213 of the Constitution of India, an Ordinance promulgated by the Governor under the said Article shall cease to operate at the expiration of six weeks from the re-assembly of the Legislature. The period of the said Ordinance expired on 8th August, 2022. In order to keep alive the provisions of the said Ordinance with a validation clause, validating the actions taken under the principal Act as amended by the said Ordinance, through an Act of the State Legislature, Government have decided to bring the Kerala Public Service Commission (Additional Functions as respects Certain Corporations and Companies) Amendment Bill, 2022 before the Legislative Assembly of the State of Kerala.

6. The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-clause (2) of clause 1 of the Bill seeks to empower the Government to appoint, by notification in the Gazette, the date on which the Act shall come into force.



2. The matters in respect of which the rules may be made or notifications may be issued are matters of procedure and are of routine or administrative in nature. Further, the rules, after they are made, are subject to the scrutiny by the Legislative Assembly. The delegation of legislative power is thus, of a normal character.

PINARAYI VIJAYAN.

